



CWP-23384-2017 (O&M)
AMARJEET AND OTHERS V/S STATE OF HARYANA AND OTHERS

PRESENT Mr. Pardeep Kumar Rapria, Advocate,
for the petitioners.

Ms. Shruti Jain, Sr. D.A.G. Haryana.

Additional affidavit of Sh. Jitender Kumar, Director Secondary Education Haryana, Panchkula, dated 19.07.2024, has been filed in the Court today. A copy thereof has been supplied to the counsel for the petitioners.

Learned State counsel has informed that the infrastructure work is at advance stage of development and that as against the requirement of 8240 additional class rooms, 751 class rooms have already been constructed and the work for construction of 1082 class rooms is also in progress while in relation to 1917 class rooms, works have been sanctioned and same are under tendering process.

Learned State counsel has also been confronted with the status of basic amenities and other facilities that are claimed to have been provided and as to whether the system provided in the schools is audible and washrooms (boys and girls) are functional or not. She prays for one week time to file a specific response to the same.

Adjourned to 06.08.2024.

Let affidavit be filed specifically in relation to working conditions of the basic amenities and other facilities provided in the schools.

July 19, 2024.
raj arora

(VINOD S. BHARDWAJ)
JUDGE